

Contempt Petitioner present in person.

2. C.P. No. 5/2007 has been filed by the petitioner on the ground that the respondents had furnished wrong information to the Tribunal and as a result the O.A. No. 630/1998 was dismissed by the Tribunal vide order dated 12.10.1998. We also find from the order that the O.A. was dismissed at the admission stage. There is no wilful non compliance of the Tribunal's order on the part of the respondents.

3. The applicant has submitted that he wants to withdraw the contempt petition and file another application alleging perjury on the part of the respondents.

4. In view of the above, the contempt petition is dismissed.

Shay
(MUZAFFAR HUSAIN)
MEMBER (J)

AKA
(A. K. AGARWAL)
VICE-CHAIRMAN.

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22/3/2007